

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE) CHENNAI

O.A No : 100 of 2021

In The Matter Of:

Tribunal on its own motion Suo Motto based on the News Item published in The Hindu Newspaper, Chennai edition Dt.09.04.2021, "Dumping of garbage Foiled near Anamalai, trucks seized".

Versus

The Chief Secretary to Govt. Of Tamil Nadu, Govt.
Secretariat, Fort St. George
Chennai, Tamil Nadu - 600 009 and others Respondents

**REPORT FILED BY THE THRISSUR MUNICIPAL CORPORATION/
17 TH RESPONDENT – REPORT DATED 22.09.2022**

M/s. KAMACHI.D

**Special Standing counsel for the Thrissur Municipal Corporation
17th Respondent**

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M/s. KAMACHI.D

**Special Standing counsel for the Thrissur Municipal Corporation
17th Respondent**



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PH4-38807/21

22.09.2022

Report Submitted In accordance with Judgement dated 25.08.2022 –NGT OA 100/2021 –on dumping of garbage near Anaimalai -

In accordance with the Solid Waste Management Rules 2016 (SWM Rules) and in bonafide faith, Thrissur Corporation entered into an agreement with Wiseland Trading Pvt.Ltd.(concessionaire) for the effective and scientific management of residuary solid waste. As per the agreement the concessionaire is legally bound to process or recycle the waste taken away from Thrissur Corporation. As per clause 4,5 & 12 of the agreement dated 14.09.2020 executed between the concessionaire and Thrissur Corporation the concessionaire is responsible for proper and scientific management of the residual waste in his own land . Instead of that, it seems that he had dumped the waste in an agricultural field at Coimbatore district.

Thrissur Corporation is competent to take legal action including polluter pays against the concessionaire and had taken steps to blacklist the concessionaire as per council resolution number 15 dated 31.08.2022 , and also forfeited the Security deposit amount of Rs. 1020000/- from the concessionaire to the corporation account . Since all these incidents happened under the jurisdiction of Anamalai Policestation , the The Kerala police declined to file case on the matter first. Being convinced wit the seriousness of the issue Thrissur East police had filed a case against the concessionaire Sri. Raghunath .

As per the council resolution number 9 dated 10.06.2022, the legacy waste, presently dumped at Shakthan market premises, will be treated under Biomining method, as early as

possible. Thrissur Corporation has prepared action plans on Solid Waste and is also practising source level composting methods for Bio-waste. Harithakarma sena members are collecting inorganic waste from establishments and house holds . We are planning to increase the collection by 100%.

Solid waste segregation activity has been improved using 12 MCF , 3 RRF , 30 collection vehicles with drivers and 225 Harithakarmasena members. Rejects from MCF and the recyclable items are being removed through Clean Kerala Company. Organic waste collected from household and commercial establishments are treated at 3 OWC plants . We presume to end the garbage dump in public places which will end once 100% door to door collection is achieved.

Registration of Para medical establishments from Corporation is allotted to only those who are registered with IMAGE. Bio-medical waste is collected, transported and managed by IMAGE all over Kerala, same process is employed by Thrissur Corporation. In 2021-2022 financial year 221 establishment got license from Thrissur Corporation.

Thrissur Corporation has planned various types of source level organic waste processing units for houses & institutions for effective treatment of Bio degradable waste under Urban agglomeration and world bank projects . We have also executed an agreement with clean kerala company regarding the recycle , reuse and disposal of recyclable as well as separable waste collected by Harithakarma sena . We have also launched zero waste City campaign for Thrissur towards management.



Secretary

Thrissur Municipal Corporation

Handwritten initials and date: "ch" and "24/9".